

RECEIVED ESSENT ON

26-12-49

Act No. LX of 1949

Repealed by Act 36/1957

~~[As passed by the Dominion Legislature]~~

AN  
BILL Act

to amend the Delhi Premises (Requisition and Eviction) Act, 1947, and to validate certain orders.

WHEREAS it is expedient to amend the Delhi Premises (Requisition and Eviction) Act, 1947 (XLIX of 1947), for the purposes hereinafter appearing, and to validate certain orders;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Delhi Premises (Requisition and Eviction) Amendment and Validation Act, 1949.

2. **Amendment of section 1, Act XLIX of 1947.**—For sub-section (4) of section 1 of the Delhi Premises (Requisition and Eviction) Act, 1947 (hereinafter referred to as the said Act), the following sub-section shall be substituted, namely:—

“(4) It shall remain in force up to the 31st day of December, 1952.”

3. **Amendment of section 2, Act XLIX of 1947.**—The proviso to clause (b) of section 2 of the said Act shall be omitted.

4. **Amendment of section 8, Act XLIX of 1947.**—In sub-section (1) of section 8 of the said Act,—

(a) for the words “the Central Government”, the words “the competent authority” shall be substituted; and

(b) in clause (ii) for the words “it may be subject to”, the words “to which the Central Government may be subject” shall be substituted.

5. **Amendment of section 11, Act XLIX of 1947.**—For sub-section (1) of section 11 of the said Act, the following sub-sections shall be substituted, namely:—

“(1) If the competent authority is satisfied—

(a) that the person authorised to occupy any Government premises has sub-let without the permission of the Central Government or any officer empowered in this behalf by the Central Government or the competent authority the whole or any part of such premises, or has otherwise acted in contravention of the terms, express or implied, under which he is authorised to occupy such premises, or

(b) that any person is in unauthorised occupation of any Government premises,

the competent authority may, by notice served by post or otherwise, order that that person, as well as any other person who may be in occupation of the whole or any part of the premises, shall vacate them within ten days of the service of the notice.

*Explanation.*—In this sub-section “Government premises” means any premises belonging to, or taken on lease or requisitioned by, the Central Government or any premises requisitioned by the competent authority under this Act.

(1A) If any person refuses or fails to comply with an order made under sub-section (1), the competent authority may evict that person from, and take possession of, the premises, and may for that purpose use such force as may be necessary.”

6. Amendment of section 12, Act XLIX of 1947.—In clause (e) of sub-section (2) of section 12 of the said Act, for the words "premises requisitioned", the words "Government premises as defined in the *Explanation* to sub-section (1) of section 11 of this Act" shall be substituted.

7. Insertion of new section 15A in Act XLIX of 1947.—After section 15 of the said Act, the following section shall be inserted, namely:—

"15A. *Penalty for offences.*—Whoever contravenes any provision of this Act or of any rule made thereunder, or any order made or direction given under this Act, or obstructs the lawful exercise of any power conferred by or under this Act, shall be punishable with fine which may extend to one thousand rupees."

8. Validation of certain orders passed by the competent authority.—Any order passed or any action taken by the competent authority before the commencement of this Act, purporting to be in exercise of the powers conferred by section 8, shall be valid and shall be deemed always to have been valid.